

HIGH COURT OF DELHI : NEW DELHI

No. 54/Rules/DHC

Dated : 01.11.2018

PRACTICE DIRECTION

Hon'ble the Chief Justice, on the recommendations of the "Information Technology Committee" of this Court has been pleased to issue following practice direction :-

It has come to the notice of this Court that parties file intimate / sensitive photographs of victims of sexual offences with their petitions including bail applications which along with the petitions are digitized for e-courts. Counsel for the parties who file such intimate / sensitive photographs are advised to bring the same to the notice of the Hon'ble Judge hearing such cases to obviate such photographs from being shown on the monitors provided for Advocates in the e-courts.

These directions shall come into force with immediate effect.

By Order
Sd/-
(DINESH KUMAR SHARMA)
REGISTRAR GENERAL